

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-140(PB)/2017

IN THE MATTER OF:

Anagi Construction Pvt. Ltd.

.... Applicant

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

ORDER

This petition was posted for hearing on 02.06.2017 and no one had appeared on the aforesaid date. However, in the interest of justice, it was adjourned for today. Even today, the matter has been called twice and in the post lunch session again no one has put in appearance. It appears that the petitioner has lost interest in the petition.

Dismissed for non-prosecution.

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(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

sdl-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

28.06.2017
V. Sethi